

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/21/1107/2019 & MA/21/46/2020

HYDERABAD, this the 23rd day of November, 2020



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

Y.V.S.T. Sai, IRS, S/o: Late Y.V.L. Narasimha Rao,
Aged about 57 years,
Occ : Commissioner of Income Tax (DR) (ITAT)-2,
(Group A), Income Tax Appellate Tribunal,
402, CGO Complex, Kavadiguda,
Secunderabad.

...Applicant

(By Advocate : Sri K.R.K.V. Prasad)

Vs.

1. Union of India rep. by
The Secretary, Government of India,
Ministry of Finance, Dept., of Revenue,
Central Board of Direct Taxes,
North Block, New Delhi – 110 001.
2. The Chairman, Central Board of Direct Taxes,
Government of India, Ministry of Finance,
Dept. of Revenue, North Block,
New Delhi – 110 001.
3. The Member (Administration),
Central Board of Direct Taxes,
Government of India, Ministry of Finance,
Dept. of Revenue,
North Block, New Delhi – 110 001.
4. Under Secretary to the Government of India,
Ministry of Finance, Dept. of Revenue,
Central Board of Direct Taxes,
North Block, New Delhi – 110 001.
5. The Principal Chief Commissioner of Income Tax,
Andhra Pradesh & Telangana Region,
10-C, IT Towers, Masab Tank,
Hyderabad – 500 004.

6. Shri Ashok Kumar Kardam,
Commissioner of Income Tax (Appeal)-9,
II floor Annex, Ayakar Bhavan,
Basheer Bagh, Hyderabad.

....Respondents

(By Advocate : Smt K. Rajitha, Sr. CGSC)



ORAL ORDER
(As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)

Through Video Conferencing:

Learned counsel for the applicant submits on instructions that the relief has been granted to the applicant. Hence, the OA has become infructuous. Accordingly, the OA is closed. MA/21/46/2020 shall stand closed. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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